

LISTED ON :21.04.2017  
BEFORE COURT NO.:12  
ITEM NO.: 48

SECTION-IX  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 31280 OF 2015  
WITH PRAYER FOR INTERIM RELIEF

NARESHBHAI NATHUBHAI AND ANR.

...PETITIONERS

-VERSUS-

MAHESHCHANDARA GIRDHARLAL VAKIL

...RESPONDENT

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 10th March, 2017, when the Court was pleased to pass the following Order:

**"Application for impleadment is allowed.  
List after 15 days."**

It is submitted for the information of the Hon'ble Court that pursuant to aforesaid order, cause title has been amended and the same has been included in the SLP paper-books. Notice has been issued to all the newly impleaded respondents (2 to 14) and as per tracking report, notice has been delivered to them but no one has entered appearance on their behalf so far.

And lastly, the matter above mentioned was listed before the Hon'ble Court on 31st March, 2017, when the Court was pleased to pass the following Order:

**"List after two weeks."**

Service of notice is complete.

The matter above-mentioned is listed before the Hon'ble Court with this report.

Dated this the 19th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Vikash Singh, Advocate

Ms. Indra Sawhney, Advocate

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ASSISTANT REGISTRAR